

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

Review Petition No. 43/93 : Date of order : 22.4.93.
in

O.A.NO. 369/92

Bahori Lal : Petitioner

Vs.

Union of India & Ors. : Respondents.

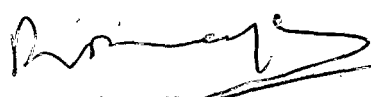
CORAM:

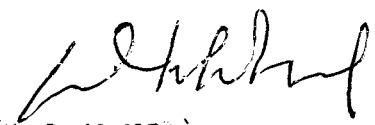
Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

Hon'ble Mr. B.B. Mahajan, Administrative Member

We have considered the Review Petition under Rule 17 (3) of Central Administrative Tribunal Procedure Rules 1987. The main ground advanced in the petition is that the examination for appointment as Inspectors post office was a qualifying examination and therefore, all the candidates including applicant who had obtained the qualifying examination should have been included in the panel. This plea has not been taken in para.6 of the O.A. which contains various grounds in support of prayer in the O.A. A fresh plea cannot be taken in a review petition. The petition does not disclose any other ground which may justify review of our order dated 15.2.93 under order 47 Rule 1 C.P.C.

Petition is accordingly dismissed in limine.


(B.B. MAHAJAN)
Adm. Member


(D.L. MEHTA)
Vice Chairman